

**Uttar Pradesh Shasan**  
**Stamp evam Registration Anubhag-1**

The Governor is pleased to order the publication of the following English translation of notification no.01/2019/2436/94-1-2018-312(83)/2015 dated 03 January, 2019 for general information.

**Notification**

**N0.01/2019/2436/94-1-2018-312(83)/2015**

**Lucknow:: Dated:: 03 January, 2019**

In exercise of the powers under section 5 and 7 of the Registration Act, 1908 (Act no. 16 of 1908) read with section 21 of the General Clause Act 1897 (Act no. 10 of 1897) and in partial modification of earlier notifications issued in this behalf the Governor is pleased to:-

1. form a new registration sub district 'OON' in district Shamli by including the area of revenue villages given in the Schedule-A and Schedule-B and
2. alter the limits of registration sub district Shamli and Kairana of district Shamli by excluding the areas of revenue villages given in the Schedule-A of sub district Shamli and Schedule-B of Kairana as below

with effect from the date of publication of this notification in the Gazette.

**Schedule-A**

**List of villages excluded from registration sub district Shamli of district Shamli and included in the newly formed registration sub district 'OON' in district Shamli:-**

1	PEERKHERA
2	TANA
3	PELKHA
4	ODRI
5	DARGAHPUR
6	PURMAFI
7	NONAGLI
8	CHOUNDAHERI
9	GARHI PUKHTA
10	HASANPUR
11	RAJHAR
12	KHEDKI
13	BHATU
14	DULLAKHERI
15	TAPRANA
16	THIRVA
17	KAIL SHIKARPUR
18	KHERA GADAI
19	JAFARPUR
20	PALTHEDI
21	BUNTA
22	YUNISPUR
23	BHANERA UDDA
24	GURANA
25	MANAKPUR
26	GARHI ABDULLA KHAN

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.nic.in> से सत्यापित की जा सकती है।

## Schedule-B

**List of villages excluded from registration sub district Kairana of district Shamli and included in the newly formed registration sub district 'OON' in district Shamli:-**

27	JHINJHANA	52	KHEDA BHAU	77	CHAUSANA KADIM
28	KHANPUR	53	AMBEHTA RINDAN	78	GUJJARPUR
29	HAUSHANGPUR	54	SIMBHALKA	79	AAKAPUR URF FUNSGARH
30	RANGANA	55	DHINDHALI	80	RAHATPUR
31	SIKANDARPUR	56	BHOGI MAZRA	81	MUSTAFABAD
32	BAHERA	57	YAHYAPUR	82	MACHHRAULI
33	HARSANA	58	KAMALPUR	83	ULHAINI
34	BHAMEDI MAZRA	59	SAKAUTI	84	BINA MAJRA
35	TODA	60	KERTU	85	KHOD SAMA
36	BALLA MAZRA	61	AJIPUR	86	BHADI
37	JJAULA	62	JALALPUR	87	SALHAPUR
38	ALIPUR	63	PATNI PARTAP PUR	88	UN
39	KAUTHALPUR	64	ALAUDEENPIR	89	BHATTI MAJRA
40	SHAMLI SHAMLA	65	KALA MAZRA	90	MANGLAURA VILA AIHTMAL
41	GANGARAMPUR	66	SUBRI	91	MANGLAURA KADID
42	BAJHEDI	67	CHAUSANA VILAYAT	92	MANGLAURA JADID
43	CHUNDHIYARI	68	GADHI HASANPUR	93	SHEETAL GARHI
44	BASI	69	DATHEDA	94	UDPUR
45	SAMPLA	70	LAVA DAUDPUR	95	NAI NANGLA
46	GAGAU	71	MUNDET	96	MAYAN KASBA AIHTMAL
47	KHEDI KHUSHNAM	72	NAI NANGLA	97	MAYAN KASBA VILA AIHTMAL
48	HATHCHHAUYA	73	TAHARPUR	98	KHWAJPURA
49	SUJAN KHEDI	74	PANTHUPURA	99	BHAU MAJRA
50	PATTI PANTHUPURA	75	ISSA MAZRA	100	BIDAULI
51	PINDAURA JAHANGIRPUR	76	CHAUSANA JADID		

The Governor is further pleased to direct that nothing in this notification shall affect any legal proceeding already commenced or pending in any court of law which has hitherto exercised jurisdiction in respect of the said areas.

By order,

**Himanshu Kumar**  
pramukh sachiv

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- 1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।
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